

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. † 4354
TO BE ANSWERED ON 22.03.2021

SCHEMES TO TRIBES IN CHATTISGARH

†4354. SHRI MOHAN MANDAVI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has identified very backward tribes after conducting survey in far flung hills/forest areas;
- (b) if so, the number of very backward tribes found as per survey and the details in this regard;
- (c) whether these people are getting benefits of Schemes formulated by the Government and whether any monitoring system has also been working/ established for this purpose;
- (d) if so, the amount allocated by the Government to Chhattisgarh State, scheme-wise, during the last three years and current year; and
- (e) whether the allocated amount was fully utilized and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

(a) to (c): No Sir. The Ministry of Tribal Affairs has not conducted any survey to ascertain to identify very backward tribes residing in far flung hills/forest areas of the country.

However, there are certain tribal communities who have declining or stagnant population, low level of literacy, pre-agricultural level of technology and are economically backward. These groups are among the most vulnerable section of our society as they are few in numbers, have not attained any significant level of social and economic development and generally inhabit remote localities having poor infrastructure and administrative support. 75 such groups have been identified and categorized as Particularly Vulnerable Tribal Groups (PVTGs). The state/UT-wise list of PVTGs is **Annexed**.

Ministry of Tribal Affairs is implementing the scheme of "Development of PVTGs" which covers these 75 PVTGs for the activities like education, housing, land distribution, land development, agricultural development, animal husbandry, construction of link roads, installation of non-conventional sources of energy for lighting purpose, social security or any other innovative activity meant for the comprehensive socio-economic development

of PVTGs. Under the scheme, State Governments submits Conservation-cum-Development (CCD) Plans on the basis of their requirement. 100% grants-in-aid are made available to States as per the provisions of the scheme. The monitoring mechanism put in place is as detailed below:-

- (i) Release of funds to states/UT in the scheme is made through PFMS platform.
- (ii) Utilization Certificates are insisted upon as a pre-requisite for further release of funds as per the norms of GFR.
- (iii) Progress reports regarding the status of implementation of schemes is obtained.
- (iv) Officers while visiting States/UTs also ascertain the progress of implementation of various schemes/ programmes of the Ministry of Tribal Affairs.
- (v) Meetings/ Conferences are convened at the Central level with State officials for ensuring timely submission of proposals, speeding up of implementation of the schemes/ programmes, and reviewing the physical and financial progress.
- (vi) Ministry of Tribal Affairs has developed an online portal “ADIGRAMS” to ensure effective planning, management and implementation of five schemes /Grants of MoTA i.e. “SCA to TSS”, “Conservation cum-development of PVTGs”, “MSP to MFP”, “Institutional Support” and “Grant Under Article 275 (1) of the constitution. The portal is meant to capture necessary data and information for monitoring of these schemes/grant.
- (vii) Besides, evaluation of the scheme is conducted from time to time.

(d) & (e): The details of the funds released and Utilization Certificate (UC) submitted by the Government of Chhattisgarh during the last three years and current year under the scheme of “Development of PVTGs” are as under:

(Rs. in lakh)						
2017-18		2018-19		2019-20		2020-21
Funds Released	UC Received	Funds Released	UC Received	Funds Released	UC Received	Funds Released (as on 18.03.2021)
1089.50	1089.50	1051.50	1051.50	1311.35	1311.35	989.32

Annexure

Annexure referred to part (a) to (c) of Lok Sabha unstarred question no 4354 to be answered on 22.03.2021 regarding “Schemes to Tribes in Chattisgarh”

State / UT wise List of the Particularly Vulnerable Tribal Groups (PVTGs)

S.No.	Name of States/Union Territory	Name of PVTG
1	Andhra Pradesh (including Telangana)	Chenchu
2		Bodo Gadaba
3		Gutob Gadaba
4		Dongria Kondhs
5		Kutia Khond
6		Kolam
7		Konda Reddy
8		Konda Savaras
9		Bondo Poroja
10		Khond Poroja
11		Parengi Paroja
12		Thoti
13	Bihar (including Jharkhand)	Asur
14		Birhor
15		Birjia
16		Hill Kharia
17		Korwa
18		Mal Paharia
19		Parhaiya
20		Sauria Paharia
21		Savar
22		Gujarat
23	Kathodi	
24	Kotwalia	
25	Padhar	
26	Siddi	
27	Karnataka	Jenu Kuruba
28		Koraga
29	Kerala	Cholanaickan
30		Kadar
31		Kattunayakan
32		Koraga
33		Kurumbas
34		Madhya Pradesh (including Chhattisgarh)
35	Baiga	
36	Bharia	

S.No.	Name of States/Union Territory	Name of PVTG
37		Birhor
38		Hill Korbas
39		Kamar
40		Saharia
41	Maharashtra	Katkari
42		Kolam
43		Maria Gond
44	Manipur	Marram Nagas
45	Odisha	Chuktia Bhunjia
46		Birhor
47		Bondo
48		Didayi
49		Dongria Khond
50		Juang
51		Kharia
52		Kutia Kandha
53		Lanjia soara
54		Lodha
55		Mankirdia
56		Paudi Bhuyans
57		Saura
58	Rajasthan	Seharia
59	Tamil Nadu	Irular
60		Kattunayakan
61		Kota
62		Kurumbas
63		Paniyan
64		Toda
65	Tripura	Riang
66	Uttar Pradesh	Buksa
67	(including Uttrakhand)	Raji
68	West Bengal	Birhor
69		Lodha
70		Toto
71	Andaman & Nicobar islands	Great Andamanese
72		Jarawas
73		Onges
74		Santenelese
75		Shompens
